

(घ) इस को रोकने के लिए सरकार का क्या कार्यवाही करने का प्रस्ताव है ?

उप-प्रधान मन्त्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : (क) सरकार तस्कर व्यापार को रोकने में असफल नहीं रही है। हाल ही में तस्करी माल का बड़ी मात्राओं में पकड़ा जाना यह बतलाता है कि सरकार द्वारा किए गए उपाय फलप्रद सिद्ध हो रहे हैं।

(ख) और (ग). इस बारे में सूचना एकत्रित की जा रही है और सभा की भेज पर रख दी जायगी।

(घ) प्राप्त अनुभवों के प्रकाश में तस्कर व्यापार विरोधी उपायों की निरन्तर समीक्षा की जाती है। अब तक किए गए उपायों तथा प्रस्तावित उपायों में शामिल हैं—निरोधक कर्मचारियों का पुनर्विस्तारण, गुप्त सूचना एकत्रित करने में तीव्रता लाना, तटवर्ती क्षेत्रों की गस्त को और अधिक प्रबल बनाना, तीव्र-गामी समुद्री नौकाओं की व्यवस्था करना, नेपाल के साथ लगी हमारी भू-सीमा पर अधिक चौकियों की स्थापना करना तथा तस्कर व्यापार रोकने के लिए अतिरिक्त शक्तियों की व्यवस्था हेतु सीमा-शुल्क अधिनियम में संशोधन करना।

Letter of Intent Issued to Mafatlal Group for Polyester Plant

9304. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state ;

(a) whether it is a fact that North has been completely ignored in the matter of giving polyester plant ;

(b) if so, the reasons therefor and whether another letter of intent has been issued in favour of Mafatlal Group ;

(c) whether this particular Group enjoys complete monopoly in the Petro-Chemical Complex ; and

(d) if so, the reasons for this discrimination against North ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). This is not correct ; all pending applications for polyester fibre are being evaluated in accordance with the directions of the Licensing Committee and this Ministry's recommendations will be placed before the Licensing Committee shortly. No letter of intent has been issued to the Mafatlal Group other than the one issued on 30th December 1966 to M/s. Hoechst Dyes and Chemicals Limited Bombay in which the Mafatlal Group have substantial interest. This will be evaluated together with all pending applications as explained in accordance with the directions of the Licensing Committee.

(c) No.

(d) Does not arise.

Scheme for Granting Loans to Goldsmiths

9305. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether there is still any scheme under which the displaced goldsmiths can be given loans to start new business for livelihood ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes. Sir. In keeping with the Government's policy to encourage the goldsmiths to take to more productive vocations, the various rehabilitation assistance schemes, including advancing of loans, have been continued even though the 14-carat purity restriction on manufacture of ornaments was withdrawn in November, 1966. The scheme for loans continues to operate in accordance with the original terms and conditions for the benefit of the displaced goldsmiths provided they had applied for the loans before 31st March, 1966.

(b) The Central Government advances funds to the State Union Territory Governments for the purposes of granting loans to goldsmiths and co-operatives of goldsmiths. Eligible displaced goldsmiths are then granted loans by the State/Union Territory Governments for settling in small-scale industries and other productive business in accordance with the rules framed under the State Aid to Industries Act. Such loans are also granted to co-operatives of goldsmiths in accordance